

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.146/2018 in O.A. No.618/2017

Monday, this the 14<sup>th</sup> day of May 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Devendra Singh (Staff No. MK-7126)

Age 58 years

s/o Late Jagbir Singh

Ex Technician

Dept. of Telecommunicaiton

r/o G6 Govindpuram, Ghaziabad

..Applicant

(Mr. Padma Kumar S, Advocate)

Versus

1. Ms. Aruna Sundarajan, Secretary  
Department of Telecommunication  
Ministry of Communications & IT  
20, Ashoka Road, Sanchar Bhawan  
New Delhi – 110 001

2. Shri S K Jain, DDG Establishment  
Department of Telecommunications  
Ministry of Communications & IT  
20, Ashoka Road, Sanchar Bhawan  
New Delhi – 110 001

3. Shri R K Kakroo, Area Manager (LXR)  
MTNL, Laxmi Nagar Telephone Exchange  
Laxmi Nagar, Delhi – 110 092

..Respondents

(Mr. Subhash Gosain, Advocate for respondent Nos. 1 & 2 and

Mr. Jasbir Bidhuri, Advocate for respondent No.3)

**O R D E R (ORAL)**

**Mr. K N Shrivastava:**

Vide order dated 11.12.2017 passed in O.A. No.618/2017, this Tribunal issued the following directions:-

“6. Be that as it may, let the applicant submit a fresh set of the additional documents, asked for by the respondents, once again within two weeks to MTNL. On receipt of these documents, the MTNL would process the case of the applicant for release of the remaining retiral benefits as also for sanctioning him regular pension within four weeks and submit the proposal for approval to DoT, i.e., respondent No.1. On receipt of the proposal from MTNL, the DoT shall pass the necessary order for release of the retiral benefits of the applicant as also to sanction him a regular pension within four weeks thereafter.”

2. As directed, the MTNL (respondent No.3) has submitted the proposal to Department of Telecommunications (DoT) for release of the pensionary benefits to the applicant. Learned counsel for respondent No.3 today placed on record the following orders of DoT:-

- (i) Order dated 08.05.2018 sanctioning DCRG,
- (ii) Order dated 10.05.2018 sanctioning regular pension; and
- (iii) Order dated 11.05.2018 sanctioning leave encashment.

3. In view of these orders, we are satisfied that the order of the Tribunal has been substantially complied with. As such, C.P. is closed. Notices issued to the respondents are discharged.

**( K.N. Shrivastava )**  
**Member (A)**

**May 14, 2018**  
/sunil/

**( Justice Dinesh Gupta )**  
**Chairman**